

Central Administrative Tribunal
Principal Bench: New Delhi

OA-3242/2002

this the day of 12th December, 2002

Hon'ble Sh. Shanker Raju, Member(J)

Ms. B.K. Kataria,
Nursing Superintendent,
Lok Nayak Hospital,
New Delhi-1. Applicant

(through Sh. A.K. Singh, Advocate)

Versus

1. Government of NCT (Delhi)
through Secretary (Health)
9th Floor, Sachivalaya,
I.P. Estate,
New Delhi.
2. PHC-cum-Additional Secretary
(Health),
9th Floor, Sachivalaya,
I.P. Estate,
New Delhi.
3. Medical Superintendent,
Lok Nayak Hospital,
New Delhi-1.
4. Ms. Neema Kujur, DNS,
Nursing Superintendent
(Promotee),
Lok Nayak Hospital,
New Delhi. Respondents

ORDER (ORAL)

Applicant in this application complains that while working as Nursing Supdt., Lok Nayak Hospital was transferred to GTB Hospital vide order dated 4.12.2002. It is seen that both the hospitals locate in Delhi. She has not preferred a representation which is mandatory in S.L. Abbas Vs. U.O.I. (1993(4)SCC 3577) case.

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2. In view of the matter, I find that the OA is premature and applicant is directed to make a representation against the transfer order. If any grievance still survives after the decisions taken by the authorities, it will be open to her to agitate her grievance in fresh original proceedings, in accordance with law, if so advised. OA is accordingly disposed of.

S. Raju

(Shanker Raju)
Member(J)

/kd/